

SADAR COURTS ACT 1842

ACT No. VIII. OF 1842

(Rep., Act 17 of 1868)

[2<sup>nd</sup> September, 1842.]

*Passed by the Hon'ble the President of the Council of India in Council, on the 2<sup>nd</sup> of September, 1842, with the assent of the Right Hon'ble the Governor General of India.*

AN Act for describing in Legislative Acts, with greater certainly and convenience, the Courts of the highest jurisdiction in the respective Presidencies.

It is hereby declared and enacted, that the power vested in the Court of Sudder Dewanny Adawlut by Acts No. XIX. of 1841, and No. XX. of 1841, shall be applicable to the Courts of highest Civil jurisdiction in the Madras and Bombay Presidencies respectively, and that, in future Acts generally applicable to all the Presidencies, the terms "Sudder Court" shall be deemed applicable to the Courts respectively of the highest Civil and Criminal jurisdiction, as the case may be, of all the Presidencies.

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